## Risi; IN PAY-SCAI ts AND IMPROVEMENT IN SERVICE CONDITIONS OF JUDGES

MAHITOSH \*308. SHRI PURAKA-YASTHA: KUMARI SHANTA VASISHT SHRI CHITTA BASU SHRJ KALYAN ROY:

Will the Minister of LAW AND JUSTICE/ विधि और न्याय मंत्री be pleased to state:

- (a) whelher Government have any proposal under consideration to raise the payscales and to improve the conditions of service of the Judges of the High Courts in the country:
  - (h) if so, what are the details thereof; and
- (c) at what stage that proposal stands at present?

THE MINISTER OF LAW AND JUSTICE/ fafa 3^T am #=TT (SHRI H. R.GOKHAI I ): (a) to (c) A statement is laid on the Table of the House.

## STATEMENT

- (a) to (c) Two specific proposals were considered by Government to imporve the conditions of service of High Court and Supreme Court Judges, viz.,
  - (i) To raise the retirement age from 62 to 65 in the case of High Court Judges and consequentially, from 65 to 68 years in the the case of Supreme Court Judges; anil
  - (ii) To raise the salaries of Judges by Rs. 500/- per month.

As the proposals involved constitutional amendments, the leaders of political parties in Parliament were consulted but ihe consensus of opinion was not in favour of raising the retirement age or the salaries of Judges. The proposal was, therefore, not pursued. Government will, however, consider the whole question afresh at the appropriate time.

At present when a Judge of the High Court avails of leave on full allowances he can get full salary (equal to monthly rate of pay) for the first month of such leave. Il has been decided Io increase the limit for the drawal of full salary to 45 days as in the case of Judges of the Supreme Court and to extend to the Judge of the Supreme Court and the High Courts the benefit of commuting leave on half

allowances into leave on full allowances upto a period of three months during the entire service as Judge. Necessary legislation for the purpose will be introduced in Parliament shortly.

to Questions

At present when a Judge of the High Court is appointed to the Supreme Court, he loses all the leave earned by him as a Judge of the High Court. Il is proposed to provide for carryforward of such leave upto a maximum of 4 months subject to certain conditions and the necessary legislation for the purpose is being undertaken

A scheme of Family Pension and Deathcum-retirement Gratuity for Judges appointed from the Bar is also under consideration of ihe Government.

## DEMOCRATSATION OF RAILWAY ADMINISTRATION

\*309. SHRI PRANAB KUMAR MUKHERJEE; SHR1 MAHITOSH PURAKA-YASTHA : SHRI CHITTA BASU:

Will the Minister of RAILWAYS/रेल मंत्री be pleased io state:

- (a) whether Government contemplate to initiate steps to democratise the administration of the railways; and
- (b) if so, the details of the steps contem plated ?

THE DEPUTY MINISTER IN THE MINISTRY OF

RAILWAYS,रेल मंत्रालय में

जपमंत्री (SHRI MOHD. SHAFI QURESHI) : (a) and (b) Presumbly, by democratisation, the Members have in mind giving opportunity to the railway employees to participate in the management of the Railways.

The Railway Labour are already participating in certain spheres of Railway management activities. The question of extension of these areas is reviewed from time to time and further steps in this connection would be taken as and when considered feasible.